

(6)

Central Administrative Tribunal  
Principal Bench, New Delhi.

OA-913/95

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE MR. S.P. BISWAS, MEMBER (A)

New Delhi this the 2nd day of December, 1996.

Shri Qurbakash Singh,  
S/o Shri Nanak Singh,  
R/o A-ZA-28, East Uttam Ngr.,  
New Delhi. .... Applicant  
(through Shri K.N.R. Pillai, advocate)

versus

1. Union of India  
through the Secretary,  
Ministry of Railways  
(Railway Board)  
New Delhi.
2. The General Manager,  
Northern Railway,  
New Delhi.
3. The Divisional Railway Manager,  
Northern Railway,  
Delhi Division,  
New Delhi. .... Respondents

(through Shri R.L. Dhawan, advocate)

The application having been heard on 02.12.1996 the  
Tribunal on the same day delivered the following:

ORDER  
Chettur Sankaran Nair (J), Chairman

Applicant seeks a direction to step up his  
pay. He may make a detailed representation and  
notwithstanding A-II the competent authority will  
pass a speaking order on the representation within

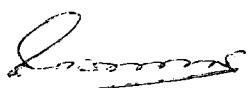
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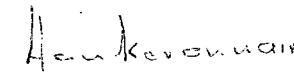
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four months of the date of receipt of the same.

With the aforesaid directions, we dispose of  
the original application. No costs.

Dated, the 2nd day of December, 1996.

  
(S. P. Biswas)  
Member (A)

  
(Chettur Sankaran Nair (J))  
Chairman

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